

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 288/TT/2022**

- Subject** : Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I: 400 kV D/C Solapur (STPP) - Solapur (PG) Transmission Line along with bay extension at Solapur (PG) Sub-station & Asset-II: Extension of 400/220 kV Solapur Sub-station - Augmentation of Sub-station by 500 MVA (3<sup>rd</sup>) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under “Transmission System for Solapur STPP (2x660 MW)” in the Western Region.
- Date of Hearing** : 20.12.2022
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 10 others
- Parties Present** : Shri Zafrul Hasan, PGCIL  
Shri D.K. Biswal, PGCIL  
Shri Ranjeet K. Pandey, PGCIL

**Record of Proceedings**

The representative of the Petitioner made the following submissions:

- a. The instant petition is filed for truing up of the tariff of the 2014-19 tariff period and approval of tariff of the 2019-24 tariff period of Asset-I: 400 kV D/C Solapur (STPP)-Solapur (PG) Transmission Line along with bay extension at Solapur (PG) Sub-station & Asset-II: Extension of 400/220 kV Solapur Sub-station-Augmentation of Sub-station by 500 MVA (3<sup>rd</sup>) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under “Transmission System for Solapur STPP (2x660 MW)” in the Western Region.
- b. The tariff for the 2014-19 tariff period was determined vide order dated 30.5.2016 in Petition No. 415/TT/2014 subsequently the tariff for 2014-19 was trued-up and tariff for 2019-24 was determined vide order dated 11.2.2021 in Petition No. 167/TT/2020.
- c. The Commission vide order dated 24.12.2021 in Petition No. 135/TT/2020, w.r.t. WRSS-VI, directed the Petitioner to de-capitalise the cost of 500 MVA ICT at



Wardha Sub-station under WRSS-VI and re-capitalise the same in the Solapur sub-station. Accordingly, the 500 MVA ICT has been capitalised in the Solapur Sub-station, which has been decapitalised from Wardha Sub-station, and the instant petition is filed for revision of the tariff allowed vide order dated 11.2.2021 in Petition No.167/TT/2020.

- d. The excess Initial Spares in Asset-1 have been adjusted in the Additional Capital Expenditure (ACE) in 2016-17.
- e. Reply to the Technical Validation letter was filed vide affidavit dated 16.8.2022.
- f. Rejoinder to MPPMCL's reply has been filed vide affidavit dated 15.12.2022.

3. The Commission directed the Respondents to file their reply by 2.1.2023 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 13.1.2023. The Commission further observed that no further extension of time will be allowed and directed the parties to comply with the directions within the specified timeline.

4. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

